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% 19.12.2008

Present: Dr Rakesh Gupta with Mr Ashwani Taneja, Ms Poonam Ahuja and Ms Aarti Saini for the Petitioner.
Ms Sonia Mathur for the Respondent.

+ CM 17408/2008 in WP(C) 9073/2008
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Allowed subject to all just exceptions.

WP(C) 9073/2008 & CM 17407/2008

This writ petition is directed against the order dated 26.08.2008 passed under Section 127 of the Income Tax Act, 1961 transferring the assessee's case from Delhi to Meerut.

We have heard the counsel for the petitioner as well as the counsel for the respondent, who appears on advance notice. We set aside the order dated 26.08.2008, however, granting liberty to the respondent to pass a fresh order under Section 127, if necessary, in accordance with law.

This writ petition and the application stand disposed of.

Dasti to both the parties under the signature of the Court Master.

Amr Ahmed
BADAR DURREZ AHMED, J

Rajiv Shakdher
RAJIV SHAKDHER, J

December 19, 2008
SR